

**Urban Community Projects in India**

\*1227. **Shri D. C. Sharma:** Will the Minister of Planning be pleased to state:

(a) whether Government have formulated any scheme with regard to the setting up of the Urban Community Projects in India; and

(b) if so, the nature of the scheme?

**The Parliamentary Secretary to the Minister of Labour and Employment and Planning (Shri L. N. Mishra):**

(a) and (b) There is no single scheme for urban areas on the lines of community projects in rural areas. Various urban programmes such as provision of water supply and sanitation, extension of health and education facilities, slum clearance and slum improvement, provision of housing for industrial workers and low income groups and expansion of employment opportunities, are being undertaken under the Second Five Year Plan in a large number of cities and towns by State Govts and the local municipal bodies concerned. In all of them, the need for coordinated planning and execution and for securing the fullest participation by the community is being stressed.

**Wage Boards**

\*1228. { **Shri Ram Krishan:**  
**Shri S. M. Banerjee:**  
**Shri Tangamani:**  
**Shri T. B. Vittal Rao:**  
**Shri Dasaratha Deb:**

Will the Minister of Labour and Employment be pleased to refer to the reply given to Starred Question No 926 on the 4th September, 1958 and state the progress since made by the Wage Boards for Cotton Textiles, Sugar and Cement Industries?

**The Deputy Minister of Labour (Shri Abid Ali):** The Cotton Textiles Wage Board is hearing the parties at various places. The Sugar and the Cement Wage Boards have issued Questionnaires and pending replies from all, they are studying the available data.

301 (A1) LSD.—3.

**Portuguese Case in the International Court Against India**

\*1229. { **Shri Shree Narayan Das:**  
**Shri H. N. Mukerjee:**  
**Shri Muhammed Elias:**  
**Shrimati Ila Falchoudhuri:**

Will the Prime Minister be pleased to refer to the reply given to Unstarred Question No 2776 on the 25th September 1958 and state:

(a) whether a rejoinder to the Portuguese complaint to the World Court regarding Nagar Haveli and Dadra has been filed,

(b) if so, when, and

(c) whether any date has been fixed for the next hearing of the case?

**The Parliamentary Secretary to the Minister of External Affairs (Shri Sadath Ali Khan):** (a) and (b) No

(c) At our request Court has granted an extension till 26th January, 1959 for filing the rejoinder. Further stages of the case will be determined by the Court only after our rejoinder has been filed.

**Employees' State Insurance Scheme**

\*1230. { **Shri T. B. Vittal Rao:**  
**Shri S. M. Banerjee:**

Will the Minister of Labour and Employment be pleased to state.

(a) the period by which medical benefits to workers' families under the Employees' State Insurance Scheme will be extended to workers in Bombay, Calcutta and Madras,

(b) whether any time schedule has been worked out for this purpose, and

(c) if not, the reasons therefor?

**The Deputy Minister of Labour (Shri Abid Ali):** (a) and (b) It has been suggested to the State Governments that the benefits should be extended during the year 1959.

(c) Does not arise.